

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

This the 16th day of September, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

HON'BLE MR ANAND MATHUR, MEMBER (A)

OA No.61/776/2020

Dr. Neeru Rajput D.o Sh. Kabul Singh, W/o Dr. Bishan Singh, R/o 14/E, Shiv Nagar, Behind A.G. Office, Jammu, Tehsil and District Jammu.

..... Applicant

(By Advocate: Mr. Faheem Shokat Butt)

Versus

1. Union Territory of J&K through Financial Commissioner to Govt. Health and Medical Education Department, Civil Secretariat Srinagar/Jammu.
2. Director Health Services, Jammu,
3. Principal Government Medical College, Jammu.

..... Respondents

(By advocate: Mr. Sudesh Magotra, DAG)

ORDER

Per - Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that as per condition mentioned in clause (1) (a) of sub clause (2) of the Advertisement Notice dated 19.08.2020 issued by Principal, Govt. Medical College, Jammu, she has submitted her application form for participating in the selection process for the post of Demonstrator in the discipline of Microbiology and the copy of her application is lying in the office of Administrative Secretariat, Health and Medical Education Department, Civil Sectt., Srinagar. However, they have not sent her application form to the Principal, Government Medical College, Jammu. Learned counsel for the applicant further submitted that applicant has also obtained the NOC in this behalf and the interview of the applicant is scheduled for 17.09.2020, as such, he seeks interim direction to respondent no.3 to allow the applicant to participate in the interview for the tenure post of Demonstrator in the discipline of Microbiology since her application is lying in Civil Sectt. and that NOC has already been issued in this behalf.

2. OA is disposed of with the direction to respondent no.1 to send the application form of the applicant to the respondent no.3. Meanwhile,

respondent no.3 is directed to allow the applicant to participate in the interview for the tenure post of Demonstrator in above mentioned subject. However, the result would be declared till after respondent no.3 received the application form as well as NOC from respondent no.1.

3. Registry to ensure that hard copy of the order prepared today itself.
4. Learned counsel for the applicant submits that he will collect copy of the order from the Registry today itself.
5. Accordingly, OA is disposed of. No costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

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